

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4193/2015

New Delhi, this is the 19th Day of November, 2015

**Hon'ble Shri V. Ajay Kumar, Member(J)
Hon'ble Shri Uday Kumar Varma, Member(A)**

1. Manju Bala
Aged about 32 years
w/o Shri Surender Singh
presently Nursery Teacher (contract)
M.C.P.S, Daryapur Khurd
South Delhi Municipal Corpn,
Delhi-7.

2. Chhaya Gautam,
Aged about 42 years
w/o Shri Satish Kumar
Nursery Teacher (contract)
M.C.P.S. Pahari Dhiraj,
S.P.Zone, North Delhi
Municipal Corpn.

3. Indu Pawar
Aged about 33 years
d/o Shri Girdhari Ram
Nursery Teacher (contract)
M.C.P.S. Aryapura,
Delhi-85
North Delhi, Municipal Corpn.

(By Advocate:Shri Ranjit Sharma)

Versus

1. Delhi Subordinate Service Selection Board (DSSSB) through its Secretary
At: FC-18, Industrial Area,
Karkardooma, Delhi

2. South Delhi Municipal Corporation
Through the Commissioner
At SP Mukherjee Civic Centre,
J.L.N. Marg, New Delhi-2
New Delhi-110001.

3. North Delhi Municipal Corporation
Through the Commissioner
At SP Mukherjee Civic Centre,
J.L.N. Marg, New Delhi-2. ... Respondents

ORDER (Oral)

By Hon'ble Shri V. Ajay Kumar, M(J):

Heard learned counsel for the applicants.

MA No. 3821/2015

MA No. 3821/2015 filed for joining together, is allowed.

OA No. 4193/2015

The applicants, who are working as Nursery Teachers (Contract) under the respondents filed the present OA seeking the following reliefs:-

“(i) direct the respondents to accord weightage of experience to the applicants as Nursery Teacher under the respondents and accordingly recommend their names for regular appointment qua post-code 03/2013 & 68/2010 in terms of advertisement No.002/2010.

(ii) pass such other order/s as may be deemed fit & proper.”

2. It is also submitted that the applicants made representation dated 28.10.2015 vide Annexure A-5, however, the respondents have not passed any order till date.

3. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation of the applicants and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(Uday Kumar Varma)
Member(A)

(V. Ajay Kumar)
Member(J)

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